

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 1514 of 2017

Rushi Kansari ... Appellant

Versus

The State of Jharkhand ... Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : M/s. Ravi Prakash, Swami Nath Prasad Rai,
Advocates

For the State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A No.3662 of 2020

5/ 14.09.2020. After some arguments, learned counsel for the appellant seeks permission to withdraw this application.

This application is accordingly, dismissed as withdrawn.

Cr. Appeal (D.B.) No. 1514 of 2017

Though the appellant has been convicted for the offences under Sections 120-B & 304-B / 34 of the Indian Penal Code, and has been sentenced to undergo R.I for ten years with fine for the offence under Section 304-B of the Indian Penal Code, but it appears from the record that the death of the deceased in this case was homicidal and not suicidal. As such, the sentence awarded to the appellant does not appear to be sufficient.

We accordingly, notice the appellant through his advocate for enhancement of the sentence, which shall be considered at the time of final hearing of the case.

Office is also directed to issue notice to the appellant through the Superintendent of the concerned jail, for enhancement of the sentence.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)